

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8096 of 2021

Sanchit Kumar.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sudhir Kumar Roy, Advocate
For the State : Mr. Rakesh Ranjan, A.P.P.
For the Informant : Mr. Govind Ray Karan, Advocate

02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Giridih (Town) P.S. Case No. 76 of 2019, G.R. No. 601 of 2021.

The informant who is the joint owner of a land had executed Power of Attorney in favour of the accused persons. It has been alleged that the lands were sold by the accused but the consideration money of Rs.15,20,000/- was not paid to the informant and her co-owner.

Although learned counsel for the informant has submitted that it is apparent that the petitioner has cheated the informant as well as the co-owner of the land by not handing over the consideration money of the land but regard being had to the fact that the petitioner does not have any criminal antecedent and he is in custody since 2.2.2021, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Giridih in connection with Giridih (Town) P.S. Case No. 76 of 2019, G.R. No. 601 of 2021.

(Rongon Mukhopadhyay, J)

Rakesh/-